

(c) the nature of decision arrived at?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) to (c). Yes. Two Regional Offices—one in the State of Andhra Pradesh (Kothagudium) and the other in the State of Madhya Pradesh (Pench Valley Coalfields) are being set up to ensure efficient administration of the Coal Mines Provident Fund in these two States respectively. Two additional posts of Assistant Commissioners Coal Mines Provident Fund have been sanctioned and each Regional Office will be in charge of an Assistant Commissioner, who will work under control and superintendence of the Coal Mines Provident Fund Commissioner, Dhanbad.

Singareni Collieries Company

713. Dr. U. Mishra: Will the Minister of Labour and Employment be pleased to state:

(a) the grounds for the delay in the enforcement of standing orders on the basis of revised model standing orders for Singareni Collieries Company; and

(b) what steps are being taken by the Regional Labour Commissioner (Central) in this regard?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) The employers' and workers' organisations have suggested certain amendments to the revised Model Standing Orders for coal mining industry which are under consideration. The employers are awaiting the results thereof. There has also been no application from the workers' unions to have the Standing Orders modified.

(b) In view of (a) above, the Regional Labour Commissioner cannot take any action under the Act.

Singareni Collieries

714. Shri Eswara Reddy: Will the Minister of Labour and Employment be pleased to state:

(a) whether the management of Singareni Collieries Company have violated the arrangement arrived at with the Singareni Collieries Workers' Union that there will not be fresh recruitment of Gorakhpuri workers;

(b) whether the management have also declined to confirm such of the Gorakhpuri workers who expressed their desire to become permanent;

(c) if so, whether the action of the management does not constitute violation of the tripartite and industrial committee's decisions; and

(d) what action is being taken by the Implementation and Evaluation Division of his Ministry in this connection?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) No such agreement has been entered into and the question of its violation does not arise.

(b) No; requests from 4 of the Gorakhpuri workers for confirmation were received and are under consideration of the Management.

(c) and (d): Do not arise.

Cycle Industry

715. Shri A. N. Vidyalkar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received representation from the Small Scale manufacturers of cycle parts, complaining against present licensing policy of Government that has forced on the small manufacturers an unequal and unhealthy competition with the large scale units;

(b) whether it has been suggested that certain components should be restricted to be manufactured and sold only by Small Scale Units in which Small Scale Sector has specialised;

(c) whether it has also been complained that proper and equitable facilities in the matter of supply of raw material, import and export are